Notification No. G.S.R. 335(E)., dated the 19<sup>th</sup> June, 2024, publishing the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment Rules, 2024, under Section 14A of the Aircraft Act, 1934 along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 606/18/24]

## Report and Accounts (2022-23) of ISI, Kolkata and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Rao Inderjit Singh, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Ninety-first Annual Report of the Indian Statistical Institute (ISI), Kolkata, for the year 2022-23.
- (b) Ninety-first Annual Accounts of the Indian Statistical Institute (ISI), Kolkata, for the year 2022-23, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 195/18/24]

## Notifications of the Ministry of Power

DR. L. MURUGAN: Sir, on behalf of my colleague, Shri Shripad Yesso Naik, I lay on the Table:-

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-
  - (1) G.S.R. 36(E)., dated the 11<sup>th</sup> January, 2024, publishing the Electricity (Amendment) Rules, 2024.
  - (2) G.S.R. 45(E)., dated the 17<sup>th</sup> January, 2024, publishing the Electricity (Second Amendment) Rules, 2024.
  - (3) L-1/2064/2022-CERC., dated the 23<sup>rd</sup> January, 2024, publishing the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

- (4) G.S.R. 125(E)., dated the 22<sup>nd</sup> February, 2024, publishing the Electricity (Rights of Consumers) Amendment Rules, 2024.
- (5) G.S.R. 146(E)., dated the 29<sup>th</sup> February, 2024, publishing the Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2024.
- (6) G.S.R. 181(E)., dated the 12<sup>th</sup> March, 2024, publishing the Electricity (Third Amendment) Rules, 2024.
- (7) L-1/270/2023-CERC., dated the 14<sup>th</sup> June, 2024, publishing the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024.
- (8) L-1/261/2021-CERC., dated the 1<sup>st</sup> July, 2024, publishing the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024.

[Placed in Library. For (1) to (8) See No. L. T. 206/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Power Notification No. RA-14026(11)/4/2020-CERC., dated the 12<sup>th</sup> April, 2024, extending the period of applicability of the RE Tariff Regulations, 2020 till 30<sup>th</sup> June, 2024 or notification of the Regulations by the Commission for the next control period, whichever is earlier, framed under clause (2) of Regulation 1 of the said Regulations.

[Placed in Library. See No. L. T. 607/18/24]

- Reports and Accounts (2022-23) of ANIIDCO, Port Blair; OIDC, Daman; and NSIC, New Delhi and related papers
- II. Report and Accounts (2022-23) of NI-MSME, Hyderabad and related papers

DR. L. MURUGAN: Sir, on behalf of my colleague Sushri Shobha Karandlaje, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1)(b) of Section 394 of the Companies Act, 2013:-
- (i) (a) Thirty-fifth Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, Andaman and Nicobar, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.